

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

MP-2592/90

OA/TAX/CCX No. 2141/90 19

SHRI JAWAHAR LAL SAINI SHRI SHANKAR RAJU
APPLICANT(S) COUNSEL

VERSUS

U.O.I.

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
	<p>23.10.1990</p> <p>Present : Shri Shankar Raju, counsel for the applicant.</p> <p>Heard the learned counsel for the applicant. He states that similar applications have been filed in this Tribunal by the employees of the Board for Industrial & Financial Reconstruction. Issue notice to the respondents on admission and interim relief, returnable on 25.1.91.</p> <p><i>Notices issued Reply filed on 18/11/90 Wages 22-42 Rebinder quashed</i></p> <p><i>Recd</i></p> <p>(D.K. CHAKRAVORTY) MEMBER(A)</p>	<p>23.10.1990</p> <p>Present : Shri Shankar Raju, counsel for the applicant.</p> <p>Heard the learned counsel for the applicant. He states that similar applications have been filed in this Tribunal by the employees of the Board for Industrial & Financial Reconstruction. Issue notice to the respondents on admission and interim relief, returnable on 25.1.91.</p> <p><i>Notices issued Reply filed on 18/11/90 Wages 22-42 Rebinder quashed</i></p> <p><i>Recd</i></p> <p>(D.K. CHAKRAVORTY) MEMBER(A)</p>
	<p>25.1.1991. OA-2141/90</p> <p>Present: Shri Shanker Raju, Counsel for the applicant. Shri N.S. Mehta, Counsel for the respondents.</p> <p>Heard the learned counsel of both parties. The learned counsel of the applicant states that he would like to withdraw the present application. The application is, therefore, disposed of as withdrawn with liberty to the applicant to move the appropriate legal forum in accordance with law, if so advised.</p> <p><i>Recd</i></p> <p>(D.K. CHAKRAVORTY) MEMBER (A)</p> <p><i>Recd</i></p> <p>(P.K. KARTHA) VICE-CHAIRMAN (J)</p>	<p>25.1.1991. OA-2141/90</p> <p>Present: Shri Shanker Raju, Counsel for the applicant. Shri N.S. Mehta, Counsel for the respondents.</p> <p>Heard the learned counsel of both parties. The learned counsel of the applicant states that he would like to withdraw the present application. The application is, therefore, disposed of as withdrawn with liberty to the applicant to move the appropriate legal forum in accordance with law, if so advised.</p> <p><i>Recd</i></p> <p>(D.K. CHAKRAVORTY) MEMBER (A)</p> <p><i>Recd</i></p> <p>(P.K. KARTHA) VICE-CHAIRMAN (J)</p>